

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 150/2012

(Arising out of impugned final judgment and order dated 24-12-2010 in WPCRL No. 879/2007 passed by the High Court Of Delhi At New Delhi)

SHRAMJEEVI MAHILA SAMITI

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ORS.

Respondent(s)

(IA 24722/2011)

Date : 21-08-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Aditi Gupta, Adv.
Ms. Jyoti Mendiratta, AOR

For Respondent(s) Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. Sanjay Kumar Pathak, Adv.
Mr. B.V. Balaram Das, AOR
Mr. Ajay Kumar Singh, Adv.
Mr. Mohini Priya, Adv.
Mr. Ankur Sinha, Adv.
Ashwarya Sinha, Adv.
Ms. Swati Ghildiyal, Adv.
Ms. Shushma Verma, Adv.

Mr. Abhinav Mukherji, AAG
Ms. Bihu Sharma, Adv.

Mr. Abhinav Mukherji, Adv.
Ms. Purnima Krishna, Adv.

Mr. Gaurav Agrawal, AOR

Mrs. Anil Katiyar, AOR

Mr. Shuvodeep Roy, Adv.
Mr. Rituraj Biswas, Adv.

Mr. Sayooj Mohandas M., Adv.

Mr. Tapesb Kumar Singh, Adv.
Mr. Mohd. Waquas, Adv.
Mr. Aditya Pratap Singh, Adv.

Mr. Anil Shrivastav, Adv.
Mr. Rituraj Biswas, Adv.

Mrs. Jaspreet Gogia, Adv.

Mr. Subhro Sanyal, Adv.
Mr. K.V. Kharbyugdoh, Adv.
Mr. Ranjan Mukherjee, Adv.

Mr. Shoeb Alam, Adv.
Ms. Fauzia Shakil, Adv.
Mr. Ujjwal Singh, Adv.
Mr. Mohahid Karim Khan, Adv.

Mr. G. Prakash, Adv.
Mr. Jishnu M.L., Adv.
Mrs. Priyanka Prakash, Adv.
Mrs. Beena Prakash, Adv.

Ms. Aruna Mathur, Adv.
Mr. Avneesh Arputham, Adv.
Ms. Anuradha Arputham, Adv.
Ms. Geetanjali, Adv.

Ms. Prachi Mishra, Adv.
Mr. Arjun Garg, Adv.
Ms. Pragya Garg, Adv.

Mr. ANS Nadkarni, ASG
Mr. Shishir Deshpande, Adv.
Ms. Ruchira Gupta, Adv.
Mr. Santosh Salvador Rebello, Adv.
Mr. Anurag Sharma, Adv.

Mr. L. Roshmani Kh., Adv.

Mr. Milind Kumar, Adv.
Mr. Harsha Vinoy, Adv.

Mr. Mrityunjai Singh, Adv.
For Mr. S. Uday Kumar Sagar, Adv.

Mr. V.G. Pragasam, Adv.
Mr. S. Prabu Ramasubramanian, Adv.
Mr. S. Manuraj, Adv.

Mr. Ravi Prakash, Adv.
Mr. Chandra Prakash, Adv.

Mr. Suhaan Mukerji, Adv.
Mr. harsh Hiroo G., Adv.
Ms. Astha Sharma, Adv.
Mr. Abhishek Manchanda, Adv.
Ms. Kajal Dalal, Adv.

Mr. Manoj K. Mishra, Adv.
Mr. pradeep Misra, Adv.

Ms. Kiran Bala Sahay, Adv.
Ms. Priyanka, Adv.
Ms. Priyadarshni Priya, Adv.

Mrs. K. Enatoli Sema, Adv.
Mr. Amit Kumar Singh, Adv.
Mr. Z.H. Isaac Haiding, Adv.
Ms. Nandini Singla, Adv.

Mr. S. Udaya Kumar Sagar, AAG/Haryana
Mr. Vishwapal Singh, Adv.

Ms. Hemantika Wahni, Adv.
Ms. Jesal Wahni, Adv.
Ms. Puja Singh, Adv.
Ms. Mamta Singh, Adv.

Madhvi Kumar Sawant, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Meernali Patel, Adv.

Mrs. G. Indira, Adv.
Mr. K.V. Jagdishvaran, Adv.

Mr. Guntur Prabhakar, Adv.
Ms. Prerna Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

Mr. Vinod Kumar, Director, Ministry of Labour and Employment and Mr. Ajit Kumar Dung Dung, Under Secretary, RSBY, are present before this Court.

The Ministry of Labour and Employment is now involved in the process of finalizing a registration module for unorganized workers and after the security audit it will be made ready by the end of December, 2018. It is submitted that thereafter it will be made

available to the States/Union Territories for further process of registration and issuance of paper identity cards.

We direct the Chief Secretary of all the States and Administrators of all the Union Territories to start registering 10% of the estimated number of workers every month starting from the month of January, 2019 and submit a Report to this Court by 31.01.2019.

Needless to say that the Ministry will make available the module to all the States and Union Territories for the purpose of registration by the last week of December, 2018.

List on the first working day of February, 2019.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR